

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Allahabad bench, Allahabad**

Diary No. 4920/04 Application 1660/2004

ORDER SHEET (Contd.)

Date	Office Note	Order of the Tribunal
24.12.04	An Application filed under section 19 of A.T. Act, 1985 for redressal of grievance regarding Dying-In-Harness <u>Interim relief sought: NIL.</u> <u>M.A.U/R 4(5) Filed.</u> List for Admission/Orders on 10-01-2005. DR(J) 12 <u>Registrar</u> <u>10-1-05</u> HIST for Admission on 01-02-05 <u>Registrar</u> <u>01-02-05</u> List for admission on 11-03-05 <u>Registrar</u>	11.3.05 Hon. Mr. K.B.S. Rajan, J.M. Sri H.C. Mishra, learned counsel for applicant and Sri K.P. Singh, learned counsel for Respondents. As there are a number of discrepancies in the O.A., Counsel for the applicant desires to withdraw the O.A. with liberty to file a fresh O.A. Liberty granted and the O.A. is dismissed as withdrawn. J.M.